

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ADITYA PRINTS PRIVATE LIMITED

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Aditya Prints Private Limited
2.	Date of incorporation of corporate debtor	29.03.2007
3.	Authority under which corporate debtor is incorporated/ registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17299GJ2007PTC050363
5.	Address of the registered office and principal office (if any) of corporate debtor	Heritage Creation, Plot No. A-11, Central Park, GIDC Pandesara, Surat Gujarat-394221
6.	Date of closure of Insolvency Resolution Process	20.07.2023
7.	Liquidation commencement date of corporate debtor	22.07.2023 (Order dated 20.07.2023, received on 22.07.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id.: liquidation.ap@gmail.com
11.	Last date for submission of claims	21.08.2023

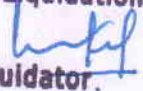
Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of M/s Aditya Prints Private Limited on 20.07.2023 (Order received on 22.07.2023).

The stakeholders of M/s Aditya Prints Private Limited are hereby called upon to submit their claims with proof on or before 21.08.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholders during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

For Aditya Prints Private Limited
In Liquidation

Liquidator.

Name and signature of Liquidator
CA. Sunil Kumar Kabra

Date: 25.07.2023
Place: Surat

[illegible][illegible][illegible]



यूनियन बैंक ऑफ इंडिया
Union Bank of India
 Udyog Bhavan Rd, Sector 11,
 Seconded floor,
 16 U Bhavan, Gandhinagar,
 Gujarat 38201. Ph: 9414000788
 Inspection Officer: 9924444482

VEHICLE SALE
SKODA KUSHAQ
 (Owner: Rao Priyanka Nirbhay Singh)
 (Reg. No. GJ 18 BS 9968)

Interested parties should send their offer in a sealed cover to the above mentioned branch by dt. 24.08.2023 at 4 pm. The auction will be completed on 25.08.2023 up to 4.00 PM. The above branch can be contacted during working hours for vehicle inspection. The highest value will be accepted for sale. The decision of the Bank shall be final and binding on all parties.

(Address for Vehicle Inspection: 213/2, Nr. Zainab Hotel, Nr. Indian Petrol Pump, Opp. Pirana Octroynaka, Narol Sarkhej Highway, Ahmedabad)
Inspection time: 12 noon to 4 pm)
EMD BANK DETAIL :
 Account number: 058321980050000
 Name of the bank and branch: UNION BANK OF INDIA, UDYOG BHAVAN BRANCH
 IFSC Code: UBI0905836
 Name of account: INWARD RTGS
Auction Amount : 11,50,000/-
EMD Amount : 1,15,000/-



यूनियन बैंक ऑफ इंडिया
Union Bank of India
 AKOTA BRANCH, VADODARA

CORRIGENDUM
M/S. H S ENTERPRISE

Please refer to Possession Notice published in this Newspaper, dated **23.07.2023**, Kindly read the **Possession Notice : 17.07.2023** instead of 16.07.2023

All other details remain the same.

Date : 24.07.2023 **Authorized Officer,**
Place : Vadodara **Union Bank of India**

APPENDIX- IV-A
[See proviso to rule 8 (6)]
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Indiabulls Housing Finance Ltd. [CIN: L65922DL2005PLC136029]** ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on **29.08.2023 from 02.00 P.M. to 04.00 P.M.**, for recovery of **Rs. 17,77,372/- (Rupees Seventeen Lakh Seventy Seven Thousand Three Hundred Seventy Two only)** pending towards the Loan Account No. **HHLBAR00345869**, by way of outstanding principal, arrears (including accrued late charges) and interest till **12.07.2023** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. **13.07.2023** along with legal expenses and other charges due to the Secured Creditor from **JAIVIK JAGDISHBHAI GOHIL @ GOHIL JAIVIK JAGDISHBHAI, BHANUBEN GOHIL and JAGDISHBHAI SAMJIBHAI GOHIL**.

The Reserve Price of the Immovable Property will be **Rs. 14,10,000/- (Rupees Fourteen Lakh Ten Thousand only)** and the Earnest Money Deposit ("EMD") will be **Rs. 1,41,000/- (Rupees One Lakh Forty One Thousand only)** i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

UNIT NO. A1 401, SBA 1100 SQ. FT. IN THE PROJECT KNOWN AS "KUBER EXPRESSIONS", OPP KUBER CITY, WAGHODIA - DABHOI RING ROAD, BEARING R.S.NO. 163, VADODARA- 390018, GUJARAT.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.indiabullshomeloans.com. For bidding, log on to www.auctionfocus.in

Date : 18.07.2023 **Authorized officer**
Place : VADODARA **Indiabulls Housing Finance Limited**

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S ADITYA PRINTS PRIVATE LIMITED

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Aditya Prints Private Limited
2.	Date of incorporation of corporate debtor	29.03.2007
3.	Authority under which corporate debtor is incorporated/ registered	RoC-Ahmedabad
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17299GJ2007PTC050363
5.	Address of the registered office and principal office (if any) of corporate debtor	Heritage Creation, Plot No. A-11, Central Park, GIDC Pandesara, Surat Gujarat-394221
6.	Date of closure of Insolvency Resolution Process	22.07.2023
7.	Liquidation commencement date of corporate debtor	22.07.2023 (Order dated 20.07.2023, received on 22.07.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Sunil Kumar Kabra IBBVIPA-001/1P-P01011/2017-18/11662
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 3 rd Floor, Regus Business Centre, New City' Road, Above Mercedes Benz Showroom, Bhatnagar-Vesu, Surat-395007; Email Id: jnuscoc@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address same as mentioned in Sl. 9; Email Id: liquidation_ap@gmail.com
11.	Last date for submission of claims	21.08.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of **M/s Aditya Prints Private Limited** on **20.07.2023** (Order received on **22.07.2023**).

The stakeholders of **M/s Aditya Prints Private Limited** are hereby called upon to submit their claims with proof on or before **21.08.2023** to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 22.07.2023 **Name and signature of Liquidator**
Place: Surat **CA. Sunil Kumar Kabra**

PUBLIC NOTICE

Notice is hereby given that the following share certificates are registered in our name has been lost. Therefore, I have applied for issue of duplicate share certificate to the **GODFREY CONSUMER PRODUCTS LTD** (Regd. Office address - Godfrey One, 4th Floor, Piroshanagar, Eastern Express Highway, Vikroli E, Mumbai, Maharashtra, 400079) So, general public are hereby warned about not to deal with the following securities and if company do not receive any objection within 15 days from the date of publication of this notice on above-mentioned regd address of the company, or to the company's R&T Agent Link Intime India Pvt Ltd, UNIT GODFREY CONSUMER PRODUCTS LTD (B-102 & 103, Shangrila complex, 1st Floor, Opp HDFC Bank, Near Radhakrishna Char Rasta, Akota, Vadodara-390020). The company will proceed for the issue of Duplicate share certificate(s) in my name.

SR NO.	FOLIO NO	NAME OF SHAREHOLDER	DISTINCTIVE NO.	CERTIFICATE NO.	SHARES (QTY)
1	K003599	Kapil Kailash Suneja	741347054-741347263	590501	240
2	K003599	Kapil Kailash Suneja	1082188830-1082189069	613005	240

Date: 25th July 2023 **Sd/-**
Place: Vadodara **KAPIL KAILASH SUNEJA**



यूनियन बैंक ऑफ इंडिया
Union Bank of India
 Union Bank of India, ARB Surat Branch :
 Shop No. 432-439, 4th Floor, Prime Shoppers,
 Udhna Magdalla Road, Vesu, Surat - 395007.

SCHEDULE-6 [Rule-8(1)] POSSESSION NOTICE (for Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Union Bank of India** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act) 2002 (3 of 2002) and in exercise of powers conferred under section 13(2) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **17.09.2021** under section 13 (2) of the said act calling upon the Borrower **Mrs. Kanchandevi Mukeshkumar Ramavart (Borrower) (Prop. of M/s. Nidhi Textile), Mr. Mukeshkumar Dwarkaprasad Sharma (Guarantor & Mortgagor) and Mr. Vinod Dwarkaprasad Sharma (Guarantor & Mortgagor)** to repay the amount mentioned in the notice being **Rs. 36,75,270.27 (Rupees : Thirty Six Lakh Seventy Five Thousand Two Hundred Seventy and Twenty Seven Paise Only)** as on 31.08.2021 with further interest thereon & expenses within 60 days from the date of receipt of the said notice.

The Borrower and Guarantor / Mortgagor having failed to repay the amount, Notice is hereby given to The Borrower and Guarantor / Mortgagor and public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said rules on this **22nd day of July of the year 2023**.

The Borrower / Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India** for an amount **Rs. 36,75,270.27 (Rupees : Thirty Six Lakh Seventy Five Thousand Two Hundred Seventy and Twenty Seven Paise Only)** as on 31.08.2021 with further interest thereon Plus other Charges.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece & parcels of the Property bearing Flat No. 104, Admeasuring Super Built Up Area 117.95 Sq. Feet, and Built up Area 763.59 Sq. Feet i.e. equivalent to 70.94 sq. meters on the 1st Floor of "A" tower along with undivided proportional share in the land underneath the said building of housing project known as Manibhadra Campus, constructed on the land bearing Final Plot No. 78, of T.P. Scheme No. 61 (Parvat-Godadara), Block No. 29, Revenue Survey Nos. 19, 21, 19 (North) and 20 (North) of Moje Village - Godadara, Taluka : Udhna (Surat City) Dist. Surat. Owned By Mr. Mukeshkumar Dwarkaprasad Sharma & Mr. Vinod Dwarkaprasad Sharma.

Sd/-
Date : 22.07.2023, Place : Surat **Authorised Officer, Union Bank of India**



FEDBANK FINANCIAL SERVICES LIMITED
 Having corporate office at Kanakia Wall Street, A Wing, 5th Floor, Unit No.501, 502, 511, 512 Andheri Kurla Road, Chakala Andheri East Mumbai, Maharashtra - 400093

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **29/10/2022** calling upon the Borrower, Mortgagor, Co-Borrower(s) and Guarantor- (1) **Firozibhai Fakirmahamadbhai Chouhan (Borrower);** (2) **Salmaben Firozibhai Chouhan (Co-Borrower)** to repay the amount mentioned in the said notice being **Rs.33,95,281/- (Rupees Thirty Three Lakhs Ninety Five Thousand Two Hundred Eighty One Only)** as on **October 27, 2022** in Loan Account No. **FEDSDR0HL0488788** together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorised officer has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this **July 23, of the year 2023**

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount **Rs.33,95,281/- (Rupees Thirty Three Lakhs Ninety Five Thousand Two Hundred Eighty One Only)** as on **October 27, 2022** in **Loan Account No. FEDSDR0HL0488788** together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

SCHEDULE I
DESCRIPTION OF THE MORTGAGED PROPERTY

Property of Plot No. 05/Paiki Easter Side land admeasuring 205.59 Sq. Mt. With House there on bearing dudhrej Revenue Survey No. 479 Paiki situated behind T.B. Hospital area at Surendranagar, Taluka: Wadhwani, District: Surendranagar, within Municipal limits of Surendranagar Dudhrej Wadhwani Municipality and belonging to Firozibhai Fakirmahamadbhai Chouhan, being bounded as follows;

By East : Mt. 18.90 this side Plot No-6 paiki land
 By West : Mt. 18.90 this side Plot No-5 paiki land
 By North : Mt. 11.55 this side 6.10 Mt. wide road
 By South : Mt. 10.60 this side Lagu R.S. No-479 paiki land

Place:- Surendranagar, Gujarat **Sd/-**
Date:- 23/07/2023 **AUTHORISED OFFICER**
Fedbank Financial Services Ltd.



AXIS BANK LIMITED [CIN: L65110GJ1993PLC020769]
Corporate Office, Axis House, Structured Assets Group, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025, Tel: +91 9920085385 www.axisbank.com

POSSESSION NOTICE (For immovable property)
As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002

Whereas, The undersigned being the Authorised Officer of the Axis Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("SARFAESI Act") and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under section 13(2) of the SARFAESI Act dated 6th May 2023 bearing reference No. AXISISAGUP/2023-24/1124 calling upon the Borrower / guarantors / mortgagors viz, 1) **Keya Rockstones Private Limited, (Borrower, Hypothecator), D-57, Silver Park Society, Karodiy Road, Gorwa, Vadodra - 390016; 2) Mr. Manish Mahendrabhai Patel (Director & Guarantor) 2, Vrundavan Society, Near Vegetable Market, Racecourse, Ellora Park, Vadodra 390007; 3) Mrs. Rupal Manish Patel (Director & Guarantor) 2, Vrundavan Society, Near Vegetable Market, Racecourse, Ellora Park, Vadodra 390007; 4) M/s Keya Realty (Proprietorship firm of Mr. Manish Mahendrabhai Patel) (Mortgagor & Guarantor) 5, Ami Society, Opp. Yes Bank, B/h TBZ, Ellora Park, Vadodra 390015, Also at Crystal White, Block No. 205, Vasna Bhayli Road, Bhayli Vadodra 391410 to repay the amount mentioned in the notice being **Rs. 20,96,13,112.86 (Rupees Twenty Crores Ninety Six Lakhs Thirteen Thousand One Hundred Twelve and Paise Eighty Six Only)** Outstanding as on 30th April 2022 with further interest w.e.f. 1st May 2022 thereon till the date of payment within 60 days from the date of the receipt of the said notice. The delivery of the said demand notice could not be completed through registered post thus the said demand notice was published in Financial Express English and Gujarati newspapers Vadodra edition and pasting on outer portion of the Property at GIDC Savli.**

The Borrower/guarantors/mortgagors mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower/guarantors/mortgagors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the SARFAESI Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **21st day of July of the year 2023**.

The Borrower/guarantors/mortgagors mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property or create any third party rights or interest in the said immovable property mentioned hereunder and any dealings with property will be subject to the charge of the Axis Bank Limited for an amount being **Rs. 20,96,13,112.86 (Rupees Twenty Crores Ninety Six Lakhs Thirteen Thousand One Hundred Twelve and Paise Eighty Six Only)** Outstanding as on 30th April 2022 with further interest w.e.f. 1st May 2022 as mentioned hereinabove together with further interest thereon at contractual rates, costs, charges, other monies until payment or realization in full. The Borrower / guarantors / mortgagors attention is invited to provision of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTIES

Details of immovable property mortgaged/charged to Axis Bank Limited by Keya Realty/vid Registered Supplemental Simple Mortgage (Without Possession) dated 31st July 2017

- Commercial cum residential housing project at Crystal Yagnapurush Commercial and Residential (excluding Shop No. 16, 17, 27, 33, 34 and 36) situated at behind Gotri Water Tank, Nr. Mahi Nagar, Opp. Gayatri School, Gotri, Vadodra on non-agricultural land bearing at Revenue Survey No. 955 paiki Tigi Scheme-80, Final Plot No. 33, Admeasuring 5524 sq. mtrs of Moje Village Gotri, Dist. Vadodra owned by M/s. Keya Realty through its proprietor Mr. Manish Mahendrabhai Patel bounded by: On or Towards East: R.S. No. 954 (FP No. 94), On or Towards West: 18.00 mt road, On or Towards South: 18.00 mt road and R.S. No. 952/2, On or Towards North: 18.00 mt road
- Property situated at R.S. No. Village Alindra, Taluka Savli GIDC, known as Plot No. 626, GIDC, Manjusar, at Vadodra consisting of R.S.No. 1916, 1917, 1918, 1936 to 1940, & 1974, within the village limit of Alindra, of sub district Savli, in the registration district Vadodra area adm; 1,25,056.80 sq. mtr. Presently owned by You No. 1 i.e. M/s Keya Rockstones Private Limited bounded as under: East: 30.00 mt road, West: Industrial plot no. 627 GIDC, North: 30.00 mt road, South: utility corridor

Date: 21.07.2023 **Authorized Officer**
Place: Vadodara **Axis Bank Ltd.**



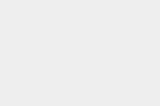
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I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
JOURNALISM OF COURAGE



Bank of India
BOI
बैंक ऑफ इंडिया
Bank of India

Zonal Office: Gandhinagar Zone, BOI Building, Sector-16, Gandhinagar-382016. Ph. 079-29644819. Email: Gandhinagar.ARD@bankofindia.co.in

CORRIGENDUM

Pursuant to Sale Notice Published by Bank of India on **24.07.2023** for sale of Mortgaged Properties under SARFAESI Act 2002 through Auction in the Account of **Smt. Varsha Chetanbhai Mali** to be read as below.

Please Read the Amount in Demand Notice of **Rs. 13,75,710.90 instead of Rs. 11,71,710.00**

Other Terms & Conditions mentioned in earlier notice remain same

Date: 24/07/2023, Place: Ahmedabad **Authorised Officer, Bank of India**

Possession Notice (For Immovable Property) Rule 8-1(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infino Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower dears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Kumbhar Vijaybhai Dineshbhai Mrs. Kumbhar Narmadaben Dineshbhai Prospect No IL10272641	All that piece and parcel of Property Bearing- R.S. No. 55P, Plot No. 21P, Land Ad Measuring 734 Sq. Ft., Carpet Area Ad Measuring 309 Sq. Ft. and Built Up Area Ad Measuring 389 Sq. Ft. Block No. 97, Situated at Joshpura, Ta. Junagadh, Dis. Junagadh, Gujarat, India, 362001	₹ 11,12,787,000/- (Rupees Eleven Lakh Twelve Thousand Seven Hundred Sixty Seven Only)	15-May-2023	21-July-2023

For, further details please contact to Authorised Officer at Branch Office: Moti Palace, 1st Floor, Above Hdfc Bank, Moti Bag Road, Junagadh or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.
Place : Junagadh ; Date : 25-07-2023 **Sd/-, Authorised Officer, For IIFL Home Finance Ltd.**

POSSESSION NOTICE
 (for immovable property)

Whereas, The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **21.11.2018** calling upon the Borrower(s) **NARESHBHAI LALITBHAI PANCHAL AND JYOTSANABEN NARESHBHAI PANCHAL** to repay the amount mentioned in the Notice being **Rs.17,45,951/- (Rupees Seventeen Lakhs Forty Five Thousand Nine Hundred Fifty One Only)** against Loan Account No. **HHLAHE00216334** as on **20.11.2018** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **20.07.2023**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 17,45,951/- (Rupees Seventeen Lakhs Forty Five Thousand Nine Hundred Fifty One Only)** as on **20.11.2018** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. B-404, IN BLOCK - B ON FOURTH FLOOR, (AS PER APPROVED PLAN BY AHMEDABAD MUNICIPAL CORPORATION FLAT NO. 304 ON THIRD FLOOR) ADMEASURING 112 SQ. YDS. I. E. 93.64 SQ. MTS. (SUPER BUILTUP AREA) IN THE SCHEME KNOWN AS "MARUTI - 7" HAVING PROPORTIONATE UNDIVIDED SHARE OF LAND 28 SQ. MTS. BUILT ON NON AGRICULTURAL LAND FOR RESIDENTIAL PURPOSE BEARING T. P. SCHEME NO. 69 (CHANDKEDA ZUNDAL - TRAGAD) OF FINAL PLOT NO. 259 ADMEASURING 2185 SQ. MTS. (OLD SURVEY NO. 315/21 ADMEASURING 3642 SQ. MTS.) OF MOUJE TRAGAD GAM IN THE REGISTRATION DISTRICT OF AHMEDABAD & SUB DISTRICT OF AHMEDABAD - 8 (SOLA) TALUKA AHMEDABAD CITY WEST AND THE SAID FLAT IS BOUNDED AS FOLLOWS.

EAST : OPEN MARGINAL SPACE
WEST : COMMON PASSAGE
NORTH : COMMON WALL OF FLAT NO. B - 403.
SOUTH : SOCIETIES COMMON ROAD, OPEN SPACE.

Date : 20.07.2023 **Authorized officer**
Place : AHMEDABAD **INDIABULLS HOUSING FINANCE LIMITED**

MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED
 Narayan Chambers, 2th Floor, B/h. Patang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41106500/733

DEMAND NOTICE

Under Section 13(2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY ACT 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized officer of the **MAS Rural Housing & Mortgage Finance Ltd.** (Hereinafter called 'Company') under the Act and in exercise of powers conferred under section 13(2) read with rule 3 of the Rules already issued the detailed demand notices dated as mentioned below. Under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s), listed here-under, to pay the amount mentioned in the respective Demand Notice, within the 60 days from the date of the respective Demand Notice/s, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Borrower(s)/Co-Borrower(s)/Guarantor(s), may, if they so desire, collect the respective copy from the Undersigned on any working day during normal office hours.

In Connection with the above, Notice is hereby given, Once again, to the said Borrower(s)/Co-Borrower(s)/Guarantor(s) to pay Company within 60 days from the date of the respective notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective date mentioned below in below column till the date of payment and/ or realization, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s)/Co-Borrower(s)/Guarantor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to Company by the said Borrower(s)/Co-Borrower(s)/Guarantor(s) respectively.

Borrower & Co-Borrower, Guarantor Name	Mortgage Property Details:-	Loan Account No. Outstanding Amount	DATE OF DEMAND NOTICE DATE OF STICKING NOTICE
ANOOP RAKESH SHUKLA (APPLICANT)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING PLOT NO.48, ADMEASURING 40.19 SQ. MTRS. ALONG WITH UNDIVIDED SHARE 27.85 SQ. MTRS. IN ROAD & COP AND CONSTRUCTION THEREON IN SCHEME KNOWN AS 'GOVARDHANATH RESIDENCY VIBHAG-2' SITUATED AT BLOCK NO.355, 357, 358, AFTER AMALGAMATION NEW BLOCK NO.355, AFTER KJP 355/48, TOTAL LAND 12950 SQ. MTRS. AT VILLAGE MOTI, TA. BARDOLI, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF SURAT, GUJARAT.	Loan A/c No.: 5868 Rs.7,70,298.00	Dt. 16.06.2023 Dt. 20-07-2023
KANCHAN ANOOP SHUKLA (CO-APPLICANT)			
RAMSUMER BABULAL RAVAT (APPLICANT)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING PLOT NO.21, ADMEASURING 74.91 SQ. MTRS. (AS PER REVENUE RECORD OF 7/12 OLD BLOCK NO.112/21 & NEW BLOCK NO.441) ADMEASURING 74.00 SQ. MTRS. ALONGWITH PROPORTIONATE UNDIVIDED SHARE IN ROAD ADMEASURING 43.69 SQ. MTRS. AND IN C.O.P.-2 ADMEASURING 11.95 SQ. MTRS. & CONSTRUCTION THEREON IN SCHEME KNOWN AS "ASTHVINAYAK METROCITY" SITUATED AT BLOCK NO.112 & REVENUE SURVEY NO.218/1, AT MOUJE LINDIYAD, TA. MANGROL, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF SURAT, GUJARAT.	Loan A/c No.: 6387 Rs.14,23,444.00	Dt. 15.06.2023 Dt. 20-07-2023
KUSUM RAMSUMER RAVAT (CO-APPLICANT)			
JAYESH GOVINDA BHAGVAT (APPLICANT)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO.502, FIFTH FLOOR, ADMEASURING 31.49 SQ. MTRS. (BUILTUP AREA) & 52.51 SQ. MTRS. (SUPER BUILTUP AREA) ALONG WITH UNDIVIDED SHARE OF GROUND LAND ADMEASURING 7.72 SQ. MTRS. IN SCHEME KNOWN AS "SARITA PALACE" SITUATED AT BLOCK NO.29, ADMEASURING 26042 SQ. MTRS. DEVELOPED AS "ARADHANA PALACE" PAIKEE, PLOT NOS.178, 179, 180, TOTAL ADMEASURING 188.91 SQ. MTRS. RESIDENTIAL N.A. LAND PAIKEE, AT VILLAGE JOLWA, TA. PALSANA, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF SURAT, GUJARAT.	Loan A/c No.: 6773 Rs.7,41,359.00	Dt. 19.06.2023 Dt. 20-07-2023
MAMTA JAYESH BHAGVAT (CO-APPLICANT)			
MAHENDRA KUMAR (APPLICANT)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO.503 ADMEASURING 50.00 SQ. MTRS. & FLAT NO.504, ADMEASURING 51.39 SQ. MTRS. ALONG WITH UNDIVIDED SHARE OF LAND ADMEASURING 12.97 SQ. MTRS. IN ROAD & COP IN SCHEME KNOWN AS "MARUTI COMPLEX" SITUATED AT REVENUE SURVEY NO.115, BLOCK NO.148 PAIKI, N.A. LAND KNOWN AS "HARIKRUSHNA RESIDENCY" PLOT NO.45 & 46, AT VILLAGE BAGUMARA, TA. PALSANA, IN THE REGISTRATION DISTRICT OF SURAT, GUJARAT.	Loan A/c No.: 6840 Rs.15,08,762.00	Dt. 24.06.2023 Dt. 20-07-2023
PAVANI DEVI (CO-APPLICANT)			
NARASARAM (CO-APPLICANT)			
PUSHPENDRAKUMAR SANTOSHKUMAR GUPTA (APPLICANT)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO.207, ADMEASURING 32.98 SQ. MTRS. BUILT UP AREA WING-A & WING-B, IN THE SCHEME KNOWN AS "KRUSHNAM RESIDENCY", BEARING BLOCK NO.247, ADMEASURING 42928 SQ. MTRS., N.A. LAND PAIKEE "ARADHANA GREEN LAND" PAIKEE PLOT NOS.335 TO 346, TOTAL 12 PLOTS, SITUATED AT JOLWA, TA. PALSANA, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF SURAT, GUJARAT.	Loan A/c No.: 7098 Rs.7,73,385.00	Dt. 08.06.2023 Dt. 20-07-2023
GAURI SANTOSH GUPTA (CO-APPLICANT)			

With further interest, additional interest at the rate as more particularly stated in respective Demand Notice, incidental expenses, cost, charges etc incurred till the date of payment and/or realization. If the said Borrower(s)/Co-Borrower(s)/Guarantor(s) shall fail to make payment to Company as aforesaid. Then Company shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section